

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**THURSDAY, THE SECOND DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 2811 OF 2017**

**Between:**

Suresh Wines, Represented by its Proprietor, Mr.M.Suresh Reddy S/o. M.Bhopal Reddy, # 8-2-317/M/2, Road No.14, Banjara Hills, Hyderabad, Telangana State.

**...PETITIONER**

**AND**

1. The State of Telangana, Represented by Principal Secretary, Revenue (Prohibition and Excise), D Block, Telangana Secretariat, Secretariat, Hyderabad – 500004, Telangana State.
2. The Commissioner, Prohibition and Excise Department, Prohibition and Excise Complex, Nampally Station Road, Hyderabad – 500001, Telangana State.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent No.1 in issuing the G.O.Ms.No.271 Dt.26-10-2016 by Revenue (Excise-II) Department as arbitrary illegal and unconstitutional and consequently quash the G.O.Ms.No.271 Dt.26-10-2016 by Revenue(Excise-II) Department.

**I.A. NO: 1 OF 2017(WPMP. NO: 3298 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to stay the G.O.Ms.No.271 Dt.26-10-2016 by Revenue (Excise-II), pending disposal of the main Writ Petition.

**I.A. NO: 2 OF 2017(WPMP. NO: 7668 OF 2017)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to treat the additional affidavit /additional material papers as part and parcel of the main writ petition.

**Counsel for the Petitioner: SRI J. SURESH RAO**

**Counsel for the Respondents: Mr. MOHD. IMRAN KHAN,  
ADDITIONAL ADVOCATE GENERAL**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 2811 of 2017**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Mohd. Imran Khan, learned Additional Advocate General appears for the State.

2. In this Writ Petition, the petitioner has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent No.1 in issuing the G.O.Ms.No.271 Dt. 26.10.2016 by Revenue (Excise-II) Department as arbitrary illegal and unconstitutional and consequently quash the G.O.Ms.No.271 Dt.26.10.2016 by Revenue (Excise-II) Department.”

3. Learned Additional Advocate General, on instructions, submits that by G.O.Ms.No.89 dated 30.08.2024, G.O.Ms.No.271 dated 26.10.2016, which is impugned in this

petition, has been suspended. A copy of aforesaid G.O.Ms.No.89 dated 30.08.2024 produced before us is taken on record.

4. In view of aforesaid submission, the cause in the Writ Petition does not survive for consideration.

5. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- P. PADMANABHA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri J. Suresh Rao, Advocate [OPUC]
2. Two CC to Mr. MOHD. IMRAN KHAN, Additional Advocate General, High Court for the State of Telangana at Hyderabad[OUT]
3. Two CD Copies

TJ  
MP



**HIGH COURT**

**DATED:02/01/2025**

**ORDER**

**WP.No.2811 of 2017**



**DISMISSING THE WRIT PETITION  
AS INFRACTUOUS  
WITHOUT COSTS**

6  
18/01/25  
BB